

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.4486/Del/2018
Assessment Year : 2013-14**

Joint.Commissioner of Income Tax Special Range-1, New Delhi	Vs.	M/s. Axis Risk Consulting Services Pvt. Ltd. Genpact Tower, Sector Road, Sec-53, DLF City Ph-V, Gurgaon, Haryana-122002 PAN : AAECA9833G
(Appellant)		(Respondent)

Appellant by	:	Sh. R.K.Gupta, Sr. DR
Respondent by	:	S/Sh. Taran Deep Singh & Pulkit Verma, Adv.

Date of hearing	:	15.04.2021
Date of pronouncement	:	15.04.2021

ORDER

PER G.S. PANNU, VP :

This appeal by the revenue for the assessment year 2013-14 is directed against the order of learned CIT(A)-1, New Delhi, dated 10.04.2018.

2. None appeared on behalf of the assessee at the time of virtual hearing. The assessee authorized signatory vide its letter dated 17.03.2021, received by email, has requested for dismissal of the appeal filed by Revenue and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed. A copy of Form no. 4 dated 25/03/2021 filed vide Acknowledgement no. 306099091250321 showing payment of Rs. 5,15,945/- determined as per Form no. 3 dated 28/12/2020 issued of PCIT, Delhi has been placed on record.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for dismissal of the captioned appeal.

5. In the result, the appeal of the Revenue is dismissed.

Above decision was announced on conclusion of Virtual Hearing on 15th March, 2021 in presence of both the parties.

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

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Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT

4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,
ITAT, Delhi